NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

: CP/723/IB/2017

APPLICATION NUMBER

NAME OF THE PETITIONER(S)

: VANJAX SALES PVT LTD

NAME OF THE RESPONDENTS

: DYMOS LEAR AUTOMOTIVE INDIA PVT LTD

UNDER SECTION

PETITION NUMBER

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

A. RAMESH KUMAR 9600046359

or or klegaloffice. Com

. PERUMAN SARANYAN TO Corporate Deblor

ORDER

Counsel for both the parties present. As seen from the Order dated 10.01.2018, the Counsel for the Applicant was directed to make compliance with the provisions of Section 9(3)(b) of the I&B Code, 2016. He has filed the affidavit and bank statement, the same is placed on record. The counsel for the Corporate Debtor submitted that he has instructions from his client for settlement of the outstanding debt, the same is disclosed to the Counsel for the Applicant. The Counsel for the Applicant prayed time to seek instructions from his client. Put up on 13.02.2018 at 10.30 AM.

-sel-

(CH. MOHD SHARIEF TARIO) **MEMBER (JUDICIAL)**